

post has not yet been created, without transferring others of the category who are staying in Calcutta for far longer period than the said official; and

(b) if so, the reasons for such discrimination?

THE MINISTER OF COMMUNICATION (DR. SHANKAR DAYAL SHARMA): (a) and (b) Some transfers of Assistant Engineers of the Calcutta Telephone District were recently ordered on administrative grounds. One of the Assistant Engineers, who is not the junior-most transferred to the adjacent West Bengal Telecommunication Circle, would be relieved from the Calcutta Telephone District only now when the post to which he is to join has become available.

Prime Minister's visit to Allahabad

7323 **PROF MADHU DANDAVATE** Will the **PRIME MINISTER** be pleased to state

(a) whether the Prime Minister recently visited Allahabad High Court,

(b) the reasons for her visit to Allahabad High Court,

(c) whether any officials of the Government accompanied (Administrative) her, and

(d) details thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF SPACE, MINISTER OF PLANNING AND MINISTER OF SCIENCE AND TECHNOLOGY (SHRIMATI INDIRA GANDHI): (a) to (d) The Prime Minister appeared before the Allahabad High Court on the 18th and 19th March, 1975 in response to a summons from the High Court to give evidence in the election petition filed against her election by Shri Raj Narain, M.P. The Government officials who accompanied her in connection with the discharge of official duties are:—

- (1) }
 (3) } Security Staff
 (2) }

(4) **Physician.**

(5) **Private Secretary to Prime Minister.**

(6) **Addl. Private Secretary to Prime Minister.**

(7) **Personal Assistant to Prime Minister.**

(8) **Personal Attendant.**

Pending cases of grant of pension to Freedom Fighters

7324 **SHRI C D GAUTAM** Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether there are any pending cases with the Home Affairs Department with regard to genuine freedom fighters who were underground workers and who had undergone lot of hardships with heavy lathi charges and other ways of harassment particularly during Civil Disobedience Movement,

(b) whether these freedom fighters have not yet been given pensions, putting forth the reasons that no warrants or official records can be traced out with the regard to the under ground role, though there is an ample evidence that they had worked underground and suffered heavily including loss of career, and

(c) if so how many such cases are pending and what definite steps and measures do the Government of India propose to take in these cases?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN): (a) and (b) Under Freedom Fighters Pension Scheme—1972, a person who remained underground for more than six months will be eligible for pension, provided he was—

(i) a proclaimed offender; or

(ii) one on whom an award for arrest was announced, or